

Recovery of dues from telecom companies

*60. SHRI SANJAY RAUT: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government has recovered all dues from telecom companies as licence fee and penalty alongwith interest based on the revenue sharing model for the gross revenue of ₹14,98,181 crore earned by them during 2004-2015;

(b) if so, the details thereof;

(c) whether any telecom companies have given any proposal to Government for the dues/recovery thereon; and

(d) if so, the details thereof and Government's response thereto?

THE MINISTER OF COMMUNICATIONS (SHRI RAVI SHANKAR PRASAD): (a) to (d) The Hon'ble Supreme Court in CIVIL APPEAL NOS. 6328 - 6399 OF 2015 [UNION OF INDIA Vs. ASSOCIATION OF UNIFIED TELECOM SERVICE PROVIDERS OF INDIA ETC.] pronounced its judgment dated 24.10.2019 wherein the appeals filed by the Department of Telecom were upheld and the appeals filed by the Telecom Service Providers were dismissed. The Supreme Court has upheld the definition of the Gross Revenue and Adjusted Gross Revenue as enumerated in the License Agreement and has also upheld the imposition of Interest, Penalty and Interest on Penalty as per the terms and conditions of the License Agreement. The Hon'ble Supreme Court has granted 3 months' time for compliance of order.

The provisional dues of the Telecom Service Providers on account of License Fee and Spectrum Usage Charges are based on the assessments carried out/ demands raised and are subject to revision in light of the Hon'ble Supreme Court order dated 24.10.2019. Details are at Statement-I and Statement-II (*See* below) for License Fee and Spectrum Usage Charges respectively.

The Cellular Operators Association of India *vide* their letter dated 29.10.2019 has sought urgent intervention of the Government to avert such an unprecedented impact on the financial health of their member companies. However, one of the members of the Cellular Operators Association of India *i.e.* Reliance Jio Infocom Ltd. has submitted a divergent opinion on the said matter.

Statement-I*TSPs-wise Provisional License Fee outstanding as per demand up to July, 2019*

Sl. No.	Name of the Company	Total Outstanding (₹ Cr.)
1.	Idea Cellular Ltd.	8485
2.	Vodafone Group of Companies	19824
3.	Bharti Airtel Group of Companies	21682
4.	Telenor India Private Ltd.	1950
5.	Tata Group of Companies	9987
6.	Reliance Jio Infocom Ltd.	13
7.	Bharat Sanchar Nigam Ltd.	2099
8.	Mahanagar Telephone Nigam Ltd.	2537
9.	Aircel Group of Companies	7853
10.	Etisalat DB Telecom Private Ltd.	29
11.	Quadrant Televentures Ltd.	116
12.	S.Tel Pvt Ltd.	42
13.	Videocon Telecommunications Ltd.	1033
14.	Sistema Shyam Teleservices Ltd.	302
15.	Reliance Communication Ltd/Reliance Telecommunication Ltd.	16457
16.	Loop Telecom Pvt. Ltd.	233
TOTAL		92642

Statement-II*The provisional Spectrum Usages Charges (SUC) dues TSP-wise*

S.No	Name of the Company	Total Outstanding
1.	Aircel	2376.77
2.	Allianz	0.00

S.No	Name of the Company	Total Outstanding
3.	Bharti	13904.01
4.	Bharat Sanchar Nigam Ltd.	2890.46
5.	Dishnet	642.54
6.	Etisalat DB Telecom Private Ltd.	2.81
7.	Idea	6745.37
8.	Loop	0.56
9.	Mahanagar Telephone Nigam Ltd.	585.88
10.	Quadrant	53.93
11.	Reliance Communication Ltd.	3887.46
12.	Reliance Jio Infocom Ltd.	47.52
13.	Reliance Telecommunication Ltd.	796.32
14.	Sistema Shyam Teleservices Ltd.	101.44
15.	STel	13.67
16.	Spice	0.00
17.	Tata Teleservices Ltd.	3836.29
18.	Telewing	3.49
19.	Telenor	204.35
20.	Unitech-Wireless	712.33
21.	Videocon Telecommunications Ltd.	265.09
22.	Vodafone	17984.23
TOTAL		55054.51

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Malware attack at Kudankulam Nuclear Power Station

481. SHRI M. P. VEERENDRA KUMAR: Will the PRIME MINISTER be pleased to state:

(a) whether a malware was detected recently in the highly sensitive Kudankulam Nuclear Power Station (KKNPS);